

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 12
CP No. 422/2016

IN THE MATTER OF:

Bank of Baroda

Vs

Metaphor Exports Pvt. Ltd.

.... Applicant / petitioner

.... Respondent

Under Section 433(e) and 434, 439, CIRP

Order delivered on 23.10.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR

HON'BLE PRESIDENT

SH. S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the respondent:

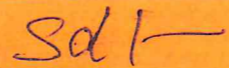
Mr. Ankit Jain, PCS for RP.

ORDER

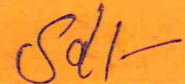
CA-2251(PB)/2019:-

Progress report filed by the liquidator along with other documents is taken on record subject to all just exceptions. The office is directed to put up the same at the time of final disposal.

The application stands disposed of.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)